

**RAJASTHAN HIGH COURT, JODHPUR**

**:: ORDER ::**

No. : 18 /S.O./2018

Date : 05-09-2018

In supersession of order No. 21/S.O./2017 dt. 29.11.2017 issued earlier in this regard, Hon'ble the Chief Justice has been pleased to nominate **Hon'ble Kumari Justice Nirmaljit Kaur**, Judge, Rajasthan High Court, Jodhpur as Chairman of the Rajasthan High Court Legal Services Committee, Jodhpur, under section 8A of the Legal Services Authority Act, 1987 read with Regulations 3(4) and 4 of the Rajasthan State Legal Services Authority Regulations, 1999.

**BY ORDER**

*h* ~ 05.9.18

**REGISTRAR (ADMN.)**

No. : Gen/XV/06/94/5713

Date : 05-09-18

Copy to :-

01. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
02. P.S. to Hon'ble Mr. Justice Sangeet Raj Lodha, Judge, Rajasthan High Court, Jodhpur.
03. P.S. to Hon'ble Kumari Justice Nirmaljit Kaur, Judge, Rajasthan High Court, Jodhpur.

*h* ~ 05.9.18

**REGISTRAR(ADMN.)**

No. : Gen/XV/06/94/5714

Date : 05-09-18

Copy also to the following for information and necessary action :-

01. The Registrar General, Rajasthan High Court, Jodhpur.
02. The Registrar (Admn./ Vigilance/ Exam./ Rules/ Classification/ C.P.C.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
03. O.S.D. (F & I), Rajasthan High Court, Jodhpur.
04. The Member Secretary, Rajasthan State Legal Services Authority, Rajasthan High Court Building, Jaipur.
05. The Director, Rajasthan State Judicial Academy, Jodhpur.
06. All Senior Deputy Registrar / Deputy Registrar, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
07. The Deputy Secretary, Rajasthan State Legal Services Authority, Jodhpur / Jaipur.
08. All P.S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
09. A.O.J., Subordinate Courts (Estt.) section, Rajasthan High Court, Jodhpur.
10. A.O.J., Classification (Website), Rajasthan High Court, Jodhpur/ Bench Jaipur.
11. Registrar (H.Q. At New Delhi), Bikaner House, Shahjhan Road, New Delhi-11.

*h* ~ 05.9.18

**REGISTRAR(ADMN.)**